

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:24
ANSWERED ON:02.12.2004
RESERVATION FOR SC/ST AND WEAKER SECTION IN PRIVATE SECTOR
Rathod Shri Harisingh Nasaru;Yadav Shri Baleshwar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has held any talks with the `Corporate-world` and political parties for providing reservation in employment to SCs, STs and weaker sections in the private sector;
- (b) if so, the details thereof and the reaction of the corporate world and political parties thereon;
- (c) whether the Government propose to enact any law in near future in this regard;
- (d) if so, the time by which it is likely to be enacted;
- (e) if not, the other alternative measures proposed to be taken for enforcing provision of reservation in the private sector;
- (f) whether the NGOs funded by the Ministry are implementing the reservation for said categories; and
- (g) if so, the details thereof?

Answer

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MEIRA KUMAR)

(a) to (g) A statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No. 24 for 2-12-2004 by Shri Baleshwar Yadav and Shri Haribhau Rathod, M.Ps regarding reservation for SC/ST and Weaker Section in Private Sector.

(a) to (e): According to the National Common Minimum Programme, the Government has to initiate a national dialogue with all political parties, industry and other organisations to see how best the private sector can fulfill the aspirations of Scheduled Castes and Scheduled Tribe youth. Accordingly, 218 organisations of the industry and trade in the corporate world have been addressed to elicit their views/comments on affirmative action including reservations for Scheduled Castes and Scheduled Tribes in the Private Sector. After receiving their response, meetings will be held with the industry and thereafter, consultations will be held with the political parties and other organisations on this issue. The future course of action depends upon the outcome of the national dialogue with the industry, political parties and other organisations.

(f) and (g): The NGOs are agreeable to implementing the Reservation Policy. The Terms and Conditions of the grant to NGOs include a provision for implementing Reservation. The grant is released only on acceptance of the Terms and Conditions. The DOPT instructions provide that all NGOs employing more than 20 persons on a regular basis and in receipt of annual grant-in-aid, which exceeds 50% of its recurring expenditure, should follow the `Reservation Policy. The Ministry has now started actively monitoring the implementation of the reservation Policy.